HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)

TUESDAY ,THE TWENTY NINTH DAY OF APRIL
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HONOURABLE SMT JUSTICE RENUKA YARA

WRIT PETITION NO: 13006 OF 2025

Between:

M/s.Paragon Power Systems, Rep. by its Proprietor Mr.Sabhodh Chopra, 17-1-381/E/38, Nani Cafe, Central Excise Colony, Saidabad, Hyderabad - 500 059.

...PETITIONER

AND

1. The Union of India, Rep. by its Secretary, Ministry of Finance, North Block, New Delhi-110 001
2. The Joint Commissioner of Central Tax and Customs, Hyderabad GST Commissionerate, 2nd Floor, GST Bhavan, L.B. Stadium, Basheerbagh, Hyderabad-500 004
3. The Additional Commissioner of Central Tax, Central Excise and Customs, Hyderabad GST Commissionerate, 2nd Floor, GST Bhavan, L.B. Stadium, Basheerbagh, Hyderabad-500 004
4. The Principal Commissioner, of Central Tax and Customs, Hyderabad - GST Commiissionerate, 2nd Floor, GST Bhavan, L.B. Stadium, Basheerbagh, Hyderabad-500 004.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue Writ of Mandamus or any other appropriate Writ or Order or Direction declaring the action of the 2nd Respondent in passing the impugned Order in original No.68/2020-21-Adjn ST (C.No.IV/16/50/2020-Adjn Hyd GST), dated 28-02-2025, for the tax period 2015-16 and 2016-17, as illegal, arbitrary, high handed, contrary to the provisions of the Finance Act 1994,violation of principles of natural justice, barred by limitation and set aside the same as null and void

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the operation of the impugned Order in original passed by the 2nd respondent dated 28-02-2025 for the tax period 2015-16 and 2016-17, pending disposal of the Writ Petition, as otherwise, the Petitioner will be put to irreparable loss and hardship.

Counsel for the Petitioner: SRI. B KRISHNA REDDY

Counsel for the Respondent No.1: GADI PRAVEEN KUMAR Deputy Solicitor General of India

Counsel for the Respondent Nos.2 to 4: SRI DOMINIC FERNANDES SC FOR CBIC

The Court made the following: ORDER

THE HON'BLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HON'BLE SMT. JUSTICE RENUKA YARA

WRIT PETITION No.13006 of 2025

ORDER: *(Per the Hon'ble the Acting Chief Justice Sujoy Paul)*

Sri B.Krishna Reddy, learned counsel for the petitioner, seeks to withdraw this writ petition with the liberty to the petitioner to avail the remedy of appeal.

2. Sri Dominic Fernandes, learned Senior Standing Counsel for CBIC, for respondent Nos.2 to 4 has no objection.

3. Accordingly, the writ petition is **dismissed as withdrawn** with the liberty prayed for. No order as to costs.

Miscellaneous petitions pending, if any, shall stand closed.

SD/-N. SRIHARI
DEPUTY REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

1. One CC to SRI. B KRISHNA REDDY Advocate [OPUC]
2. One CC to SRI. GADI PRAVEEN KUMAR Deputy Solicitor General of India [OPUC]
3. One CC to SRI DOMINIC FERNANDES SC FOR CBIC [OPUC]
4. Two CD Copies

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HIGH COURT

DATED:29/04/2025



ORDER

WP.No.13006 of 2025

DISMISSING THE WRIT PETITION AS WITHDRAWN WITHOUT COSTS

(6) PA
21/5/25